

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No 204- IA 235 of 2020
ITEM No 205- IA 478 of 2020
ITEM No 206- IA 833 of 2020
ITEM No 207- IA 673 of 2020
ITEM No 208- IA/74(AHM) 2021
ITEM No 209- IA/122(AHM) 2023
In
CP(IB) 463 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Reliance Asset Reconstruction Co Ltd
V/s
Morakhia Copper & Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 13/12/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Meet Thanki, Proxy Adv.
: Mr. Pavan Godiawala, Adv. (GIDC)
For the Respondent : Mr. Mayur Jugtawat, Adv. for R-2 (SRA)
: Mr. Anushree Soni, Adv. for R-5
: Mr. Udayasankar samudrala, Adv. for R-12
: Mr. Anal Shah, Adv. for R-13 & 14

ORDER

IA 235 of 2020, IA 478 of 2020, IA 833 of 2020, IA 673 of 2020, IA/74(AHM) 2021

Learned Proxy Counsel for the applicant Mr. Meet Thanki requested for an adjournment, as the main Counsel is not available today.

Re-list on 30.01.2024.

IA/122(AHM) 2023

The Gujarat Industrial Development Corporation (GIDC) is the applicant in the matter hereunder. GIDC is directed to file an affidavit detailing the financial implications on the SRA regarding the prayer sought in the present application. Learned Counsel Mr.

Pavan Godiawala appears on behalf of the applicant seeks and is granted four weeks' time to file an additional affidavit, Learned Counsel for the SRA Mr. Mayur Jugtawat appears and undertakes to file Vakalatnama, as a new Counsel, within three days.

Re-list on 30.01.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)